

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 204
IB-413/ND/2020**

**IN THE MATTER OF:
M/s R.G. Luthra & Co.**

...PETITIONER

Vs

M/s Abag HI Tech Education Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 28.10.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational Creditor :

For the RP

**:Mr. Pradeep Kumar Arora, RP and
Mr. Aayush Sai, Advocate**

For the Respondent/Corporate Debtor

**:Mr. Ankit Sibbal, Advocate
(Suspended Directors)**

ORDER

IA No. 4077 of 2020

Heard the submissions made by the counsel for the RP. This is an application filed under Section 19 (2) seeking the co-operation of the Suspended Board of Directors. Advocate Mr. Ankit Sibbal has appeared on behalf of the Suspended Board of Directors and offered to file vakalatnama within next 2 days and submitted that his client is ready and willing to co-operate and would like to provide the information. Therefore, the counsel for the RP is directed to identify the information required for him and to

(Annu)

communicate with Mr. Ankit Sibbal so as to enable Mr. Ankit Sibbal to arrange the information through his client i.e. Suspended Board of Directors. Let the matter be posted after 2 weeks. Post the matter to 25th November, 2020.

-sd-

(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)